

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH, JAIPUR

Date of order: 30-10-1996

CA No. 369/1996

G.P.Meena .. Applicant

Versus

Union of India and Anr. .. Respondents

Mr. Ravi Shankar Sharma, Brief-holder for  
Mr. R.N.Mathur, counsel for the applicant

Mr. M.Rafiq, counsel for the respondents

CORAM:

Hon'ble Mr. O.P.Sharma, Administrative Member

Hon'ble Mr. Ratan Prakash, Judicial Member

ORDER

Per Hon'ble Mr. O.P.Sharma, Administrative Member

In this application under Section 19 of the  
Administrative Tribunals Act, 1985, Shri G.P.Meena  
has prayed that the chargesheet dated 14-10-1995  
(wrongly described as dated 27-3-1996) issued to  
the applicant, may be quashed.

2. A Memorandum of Charges was issued to the  
applicant when he was holding the post of Sub-  
Divisional Engineer, Department of Telecommuni-  
cations, Alwar, on charges relating to unauthorised  
absence from duty for various periods.

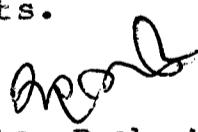
3. We have heard the Brief-holder for Mr. R.N.Mathur,  
counsel for the applicant and Mr. M.Rafiq, counsel  
for the respondents. We have also gone through  
the reply filed by the respondents in the registry  
today, <sup>a</sup> copy whereof has been delivered to the  
<sub>h</sub> Brief-holder.

4. While the prayer in the OA is for quashing  
the chargesheet, the learned counsel for the

(6)

applicant Mr. R.N.Nathur stated before us on 11-7-1996 when the matter was heard earlier, that the applicant would be satisfied if the Tribunal issues a direction to the respondents to complete the inquiry expeditiously because the enquiry officer has since been appointed vide Ann.A4 dated 27th March, 1996.

5. In the circumstances of the case and after hearing the parties, we direct that the respondents shall finalise the inquiry proceedings within a period of 4 months from the date of receipt of a copy of this order. They are given further one month's time for finalising the disciplinary proceedings and passing a final order in the disciplinary proceedings, from the date of completion of the inquiry proceedings. Thus in all a total period of 5 months is available from the date of receipt of this order to the respondents for finalising the entire disciplinary proceedings by passing a final order. If the applicant is aggrieved by the final order passed, he shall be free to take appropriate action as per law. The OA stands disposed of accordingly at the stage of admission with no order as to costs.

  
(Ratan Prakash)  
Judicial Member

  
(C.P.Sharma)  
Administrative Member